

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 8/81 SCHEDULED TO BE HELD ON 02.07.2013 BUT ACTUALLY HELD ON 17.07.2013.

The Meeting No. 8/81 of Norms Committee-II was held on 17.07.2013 for the licensing year 2013-14 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
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| 1. Shri S.K.Jain, D.O. | DIPP |
| 2. Shri S.K.Bhatnagar | MOS |
| 3. Shri K.K. Funda, Asst. Director | MSME |

Further Shri Raman Kumar, F.T.D.O., DGFT, was present in the meeting

1	Case No.:6/18/81-ALC2/2012	Party Name:COTMAC ELECTRONICS (SURAT)PVT LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00362/AM13/	RLA File :52/24/040/00039/AM10/	Lic.No/Date:5210030053 18.03.2010	Defer Date:13.08.2013
Decision : NC decided to send a letter to firm to submit the information as per written comments of DIT vide U.O.No. W-27(18)/2013-IPHW dated 30.04.2013 as under:- 1. Brief on export product & the area in which it would be used. 2. Details of import items. 3. Wastage involved in the manufacturing process of control panels. 4. Justification of wastage. 5. Whether the software indicated at Sl. No. 28 is a dedicated software for the system. The case stands deferred and to be re-listed on 13.08.2013.				

2	Case No.: 17/23/81-ALC2/2010	Party Name:TECHNICAL CONSULTANCY & SERVICES	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00172/AM11/	RLA File :03/95/040/00333/AM11/	Lic.No/Date:0310589907 27.08.2010	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/21/2013-IPHW dated 12.06.2013 as under:- The norms of above AA is ratified as applied for by the firm with 'Nil' wastage. R/A may take suitable consequential action accordingly.			

3	Case No.: 38/1/81-ALC2/2011	Party Name:AMPHENOL OMNICONNECT INDIA PVT LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00617/AM11/	RLA File :04/24/040/00312/AM11/	Lic.No/Date:0410121962 25.02.2011	Defer Date:13.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send a reminder to DIT. The case stands deferred and to be re-listed on 13.08.2013.			

4	Case No.: 2/7/81-ALC2/2011	Party Name:THE TATA POWER COMPANY LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00018/AM12/	RLA File :07/21/040/00946/AM11/	Lic.No/Date:0710078148 21.03.2011	Defer Date:13.08.2013
	Decision : NC observed that DIT has informed vide U.O. No. W-27/9/2013-IPHW dated 5.6.13 that firm has informed them that they had surrendered the AA .NC decided to send a letter to RA to confirm whether the firm has surrendered the AA or not . The case stands deferred and to be re-listed on 13.08.2013.			

5	Case No.: 63/1/81-ALC2/2011	Party Name:DELTA POWER SOLUTIONS INDIA PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00642/AM11/	RLA File :25/24/040/00017/AM11/	Lic.No/Date:2510003192 31.03.2011	Defer Date:13.08.2013
	Decision : NC observed that firm has not furnished the requisite information as asked by DIT. Hence NC decided to send a final reminder to firm to submit reply within 15 days. The case stands deferred and to be re-listed on 13.08.2013.			

6	Case No.: 1/41/81-ALC2/2011	Party Name:XOL TECHNOLOGIES PVT LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00346/AM12/	RLA File :31/83/040/00179/AM12/	Lic.No/Date:3110051788	Defer

		08.12.2011	Date:13.08.2013
Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 13.08.2013.			

7	Case No.:7/47/81-ALC2/2011	Party Name: VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00466/AM12/	RLA File :03/95/040/00781/AM12/	Lic.No/Date:0310673378 29.12.2011	Defer Date:13.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 13.08.2013.			

8	Case No.:3/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00469/AM12/	RLA File :03/95/040/00771/AM12/	Lic.No/Date:0310673367 29.12.2011	Defer Date:13.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 13.08.2013.			

9	Case No.:5/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00471/AM12/	RLA File :03/95/040/00799/AM12/	Lic.No/Date:0310674593 04.01.2012	Defer Date:13.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 13.08.2013.			

10	Case No.:12/49/81-ALC2/2011	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00478/AM12/	RLA File :03/95/040/00776/AM12/	Lic.No/Date:0310674606 04.01.2012	Defer Date:13.08.2013
	Decision : NC observed that comments of DIT is still awaited, hence decided to send reminder to DIT. The case stands deferred and to be re-listed on 13.08.2013.			

11	Case No.:1/3/81-ALC2/2012	Party Name:ECIE IMPACT PVT. LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00029/AM13/	RLA File :07/24/040/00446/AM12/	Lic.No/Date:0710086493 22.02.2012	Defer Date:13.08.2013

Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.

12	Case No.: 24/3/81-ALC2/2012	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00052/AM13/	RLA File :07/24/040/00498/AM12/	Lic.No/Date:0710086877 08.03.2012	Defer Date:13.08.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 13.08.2013.			

13	Case No.: 23/5/81-ALC2/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM13/	RLA File :05/23/040/00511/AM12/	Lic.No/Date:0510321078 27.03.2012	Defer Date:13.08.2013
	Decision : NC observed that comments of MOS is still awaited, hence decided to send reminder to MOS. The case stands deferred and to be re-listed on 13.08.2013.			

14	Case No.: 20/5/81-ALC2/2012	Party Name:PRECISION ELECTRONICS LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00087/AM13/	RLA File :05/24/040/00029/AM13/	Lic.No/Date:0510323261 26.04.2012	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the following information as per written comments of DIT vide U.O.No. W-27/22/2013-IPHW dated 06.05.2013 :- 1. Details of export products. 2. Usage of each of the import item viz a viz export products. 3. Wastage involved in manufacturing for each of import items. 4. Justification for the wastage. 5. The firm may also depute representative for technical discussion with DIT. The case stands deferred and to be re-listed on 13.08.2013.			

15	Case No.:16/9/81-ALC2/2012	Party Name:MERCURY INDUSTRIES LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Withdraw
	HQ File :01/81/050/00185/AM13/	RLA File :06/24/040/00009/AM13/	Lic.No/Date:0610027209 22.05.2012	Defer Date:
	Decision : NC decided to examine the case on file.			

16	Case No.:14/11/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00214/AM13/	RLA File :09/24/040/00161/AM13/	Lic.No/Date:0910053185 04.07.2012	Defer Date:13.08.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 13.08.2013.			

17	Case No.:9/12/81-ALC2/2012	Party Name:KIRAN UDYOG,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00240/AM13/	RLA File :09/24/040/00162/AM13/	Lic.No/Date:0910053186 04.07.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

18	Case No.:24/12/81-ALC2/2012	Party Name:PHOENIX FOILS PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00255/AM13/	RLA File :03/95/040/00238/AM13/	Lic.No/Date:0310701259 09.07.2012	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MOS vide U.O.No. 2(15)/2011-TW dated 02.05.2013 as under:- (1) Thickness (0.5 MM to 2.00MM) wise width of the Cold Rolled Stainless Steel coils of Grade 304/304L to be imported. (2) Thickness (0.01 MM to 1.60 MM) wise width of the Cold Rolled Stainless Steel Strips of Grade 304/304L to be exported. (3) Justification of separate description for import and export item i.e “Coils” and “Strips”. (4) Justification for import of Cold Rolled Sheets/Coils and stage wise wastages in support of overall wastage of 12% it may be noted that SION C-526 allows wastage of only 7.5% for production of Cold Rolled Stainless Steel (CRSS) flat products form Hot Rolled Stainless Steel (HRSS) flat products. Therefore, wastage 12% for production of CRSS flat product form CRSS flat products itself, which is not a common practice, needs specific technical justification. The case stands deferred and to be re-listed on 13.08.2013.			

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19	Case No.:7/12/81-ALC2/2012	Party Name:NYPRO FORBES PRODUCTS PVT LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00238/AM13/	RLA File :04/24/040/00063/AM13/	Lic.No/Date:0410138236 19.07.2012	Defer Date:13.08.2013
	Decision : NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC to expedite comments. The case stands deferred and to be re-listed on 13.08.2013.			

20	Case No.:27/12/81-ALC2/2012	Party Name:SHARON SOLUTIONS LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00258/AM13/	RLA File :04/24/040/00082/AM13/	Lic.No/Date:0410138336 24.07.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a final reminder to firm to furnish reply within 15 days. The case stands deferred and to be re-listed on 13.08.2013.			

21	Case No.:5/15/81-ALC2/2012	Party Name:PSL LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00306/AM13/	RLA File :03/95/040/00386/AM13/	Lic.No/Date:0310706974 30.08.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

22	Case No.:9/18/81-ALC2/2012	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00365/AM13/	RLA File :07/24/040/00262/AM13/	Lic.No/Date:0710090999 27.09.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

23	Case No.:1/15/81-ALC2/2012	Party Name:KALPANA INTERNATIONAL	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00302/AM13/	RLA File :06/24/040/00023/AM13/	Lic.No/Date:0610029172 28.09.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

24	Case No.:9/21/81-ALC2/2012	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2013	Status:Deffered and Re-
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			02.07.2013	indexed
	HQ File :01/81/050/00387/AM13/	RLA File :13/24/040/00037/AM13/	Lic.No/Date:1310041438 30.10.2012	Defer Date:13.08.2013
Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.				

25	Case No.:12/21/81-ALC2/2012	Party Name:RAHUL GRAPHITES LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00390/AM13/	RLA File :03/95/040/00472/AM13/	Lic.No/Date:0310714083 01.11.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

26	Case No.:1/21/81-ALC2/2012	Party Name:M/S ATOZ EXPORTS,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00379/AM13/	RLA File :29/21/040/00006/AM13/	Lic.No/Date:2910019168 26.11.2012	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

27	Case No.:2/21/81-ALC2/2012	Party Name:SEIKO-MARAICA ELECTRICAL MFG (INDIA) PVT LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00380/AM13/	RLA File :04/24/040/00183/AM13/	Lic.No/Date:0410141371 29.11.2012	Defer Date:21.05.2013
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 13.08.2013.			

28	Case No.:16/21/81-ALC2/2012	Party Name:JINDAL SAW LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00394/AM13/	RLA File :05/23/040/00398/AM13/	Lic.No/Date:0510342444 03.01.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

29	Case No.:19/21/81-ALC2/2012	Party Name:AMC COOKWARE (INDIA) PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00397/AM13/	RLA File :07/24/040/00415/AM13/	Lic.No/Date:0710092967	Defer Date:13.08.2013

08.01.2013

Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.

30	Case No.:2/1/81-ALC2/2013	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00492/AM13/	RLA File :22/24/040/00060/AM13/	Lic.No/Date:2210013565 21.01.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

31	Case No.:28/3/81-ALC2/2013	Party Name:VAE VKN INDUSTRIES PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00031/AM14/	RLA File :05/24/040/00425/AM13/	Lic.No/Date:0510345956 13.02.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

32	Case No.:2/4/81-ALC2/2013	Party Name:HIGHTEMP FURNACES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00057/AM14/	RLA File :07/24/040/00488/AM13/	Lic.No/Date:0710093897 22.02.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 13.08.2013.			

33	Case No.:36/4/81-ALC2/2013	Party Name:KHANTI CABLE INDUSTRIES	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00091/AM14/	RLA File :09/24/040/00560/AM13/	Lic.No/Date:0910055175 25.02.2013	Defer Date:13.08.2013
	Decision : NC decided to refer the case to DHI. The case stands deferred and to be re-listed on 13.08.2013.			

34	Case No.:11/4/81-ALC2/2013	Party Name:ACG PHARMAPACK PVT LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00066/AM14/	RLA File :03/94/040/01019/AM13/	Lic.No/Date:0310726879 05.03.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit requisite reply asked by C&PC. The case stands deferred and to be re-listed on 13.08.2013.			

35	Case No.:1/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00056/AM14/	RLA File :34/24/040/00283/AM13/	Lic.No/Date:3410036328 06.03.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

36	Case No.:3/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00058/AM14/	RLA File :34/24/040/00280/AM13/	Lic.No/Date:3410036327 06.03.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

37	Case No.:4/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00059/AM14/	RLA File :03/95/040/00684/AM13/	Lic.No/Date:0310727315 07.03.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

38	Case No.:24/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00079/AM14/	RLA File :03/94/040/00956/AM13/	Lic.No/Date:0310727784 12.03.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 13.08.2013.			

39	Case No.:23/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00078/AM14/	RLA File :03/94/040/01065/AM13/	Lic.No/Date:0310728194 14.03.2013	Defer Date:13.08.2013
	Decision : NC decided to refer the case to DHI with a copy of application. The case stands deferred and to be re-listed on 13.08.2013.			

40	Case No.:25/4/81-ALC2/2013	Party Name:ALSTOM INDIA LIMITED,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
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	HQ File :01/81/050/00080/AM14/	RLA File :03/94/040/01063/AM13/	Lic.No/Date:0310728198 14.03.2013	Defer Date:13.08.2013
	Decision : NC decided to refer the case to DHI with a copy of application. The case stands deferred and to be re-listed on 13.08.2013.			

41	Case No.: 40/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00095/AM14/	RLA File :34/24/040/00294/AM13/	Lic.No/Date:3410036412 14.03.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

42	Case No.: 29/4/81-ALC2/2013	Party Name:IMAGE LABELS PVT.LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00084/AM14/	RLA File :07/24/040/00339/AM13/	Lic.No/Date:0710094308 15.03.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 13.08.2013.			

43	Case No.: 41/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Approved
	HQ File :01/81/050/00096/AM14/	RLA File :34/24/040/00305/AM13/	Lic.No/Date:3410036426 15.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/43 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under: Quantity of import item at Sl. No. 1 may be allowed as under: 8.7 mm Thk: 21240.2 MT 10.4 mm Thk: 2861.6 MT 12.5 mm Thk: 6169.25 MT Total Quantity of import item may be allowed as applied for i.e. 30271.05 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 119520.47Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder (FBE) may be allowed as applied for i.e. 278867.68Kgs inclusive of 5 % wastage. 4. Quantities of import items at Sl.No. 4 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

44	Case No.: 42/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Approved
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HQ File :01/81/050/00097/AM14/	RLA File :34/24/040/00296/AM13/	Lic.No/Date:3410036417 15.03.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/44 dated 17.07.2013 as under:- Taking clue from SIONs at Sl. No. C-593 & C-1289, quantities of import items may be allowed as under: - Word “ Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as applied for i.e. 1398.91 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as 5502 Kgs. - Quantity of import item at Sl. No. 3 viz. Polyurethane may be allowed as 11989 Litres inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Internal Epoxy Lining may be allowed as 1198 Litres inclusive of 5 % wastage. - Quantities of import items at Sl.No. 5 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

45	Case No.:43/4/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00098/AM14/	RLA File :34/24/040/00306/AM13/	Lic.No/Date:3410036427 15.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/45 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1289, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as under: 8.7 mm Thk: 21240.2 MT 10.4 mm Thk: 2861.6 MT 12.5 mm Thk: 6169.25 MT Total Quantity of import item may be allowed as applied for i.e. 30271.05 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 119520.47 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder (FBE) may be allowed as applied for i.e. 278867.68 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl.No. 4 may be allowed within 6 % of fob value of exports. R/A may take suitable consequential action accordingly.			

46	Case No.:9/4/81-ALC2/2013	Party Name:BELGIUM ALUMINIUM AND GLASS INDUSTRIES PVT.LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
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HQ File :01/81/050/00064/AM14/	RLA File :03/94/040/01089/AM13/	Lic.No/Date:0310728675 19.03.2013	Defer Date:13.08.2013
Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/46 dated 17.07.2013 as under:- 1. Difference in export and import items 2. Details of manufacturing operations on import items. 3. Information in respect of Sl. No. 3, 4, 5 & 11 of Standard Deficiency Format, export product wise The case stands deferred and to be re-listed on 13.08.2013.			

47	Case No.: 10/4/81-ALC2/2013	Party Name:AMARTARA PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00065/AM14/	RLA File :03/94/040/01112/AM13/	Lic.No/Date:0310728680 19.03.2013	Defer Date:13.08.2013
	Decision : NC decided to refer the case to C&PC with a copy of application. The case stands deferred and to be re-listed on 13.08.2013.			

48	Case No.: 14/4/81-ALC2/2013	Party Name:R.R.KABEL LIMITED,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00069/AM14/	RLA File :03/95/040/01013/AM13/	Lic.No/Date:0310728786 19.03.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments DIPP vide U.O. No. 12/16/2013-TSW/48 dated 17.07.2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms.,conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be re-listed on 13.08.2013.			

49	Case No.: 17/4/81-ALC2/2013	Party Name:ORIENTAL CONTAINERS LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Approved
	HQ File :01/81/050/00072/AM14/	RLA File :03/95/040/01007/AM13/	Lic.No/Date:0310728778	Defer Date:

		19.03.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/49 dated 17.07.2013 as under:-			
1. Quantity of import item at Sl. No. 1 namely, Aluminum Ingots may be allowed as applied for i.e. 57500 Kgs. taking clue from SION C-5 from Aluminium Ingots to Aluminium Slug and SION C-6 from Aluminium Slug to Aluminium Collapsible Tubes . R/A may take suitable consequential action accordingly.			

50	Case No.: 44/4/81-ALC2/2013	Party Name:APAR INDUSTRIES LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00099/AM14/	RLA File :34/24/040/00307/AM13/	Lic.No/Date:3410036490 21.03.2013	Defer Date:13.08.2013
	Decision : NC observed that application of the firm has been received and being forwarded to DIPP for comments. The case stands deferred and to be re-listed on 13.08.2013.			

51	Case No.: 26/4/81-ALC2/2013	Party Name:FCI OEN CONNECTORS LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00081/AM14/	RLA File :10/24/040/00092/AM13/	Lic.No/Date:1010052948 22.03.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of DIT. The case stands deferred and to be re-listed on 13.08.2013.			

52	Case No.: 1/1/81-ALC2/2013	Party Name:RIVER ENGINEERING PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00001/AM14/	RLA File :05/24/040/00485/AM13/	Lic.No/Date:0510350242 25.03.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

53	Case No.: 18/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00073/AM14/	RLA File :03/95/040/01054/AM13/	Lic.No/Date:0310729610 26.03.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

54	Case No.: 19/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
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	HQ File :01/81/050/00074/AM14/	RLA File :03/95/040/01053/AM13/	Lic.No/Date:0310729612 26.03.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

55	Case No.:20/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00075/AM14/	RLA File :03/95/040/01045/AM13/	Lic.No/Date:0310729568 26.03.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

56	Case No.:21/4/81-ALC2/2013	Party Name:MC COM INDUSTRIES (INDIA) PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00076/AM14/	RLA File :03/95/040/01046/AM13/	Lic.No/Date:0310729566 26.03.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

57	Case No.:27/4/81-ALC2/2013	Party Name:WIELAND METALS INDIA PRIVATE LTD .,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00082/AM14/	RLA File :07/24/040/00513/AM13/	Lic.No/Date:0710094520 27.03.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(36)2013-ME dated 07.06.2013 as under:- 1. Size and complete specification of Export as well as import product, showing Difference between Export and import product. 2. Process of manufacturing and stepwise wastage there in. 3. Wastage justification. 4. Difference between export product no 2 and 3. The case stands deferred and to be re-listed on 13.08.2013.			

58	Case No.:30/4/81-ALC2/2013	Party Name:ESWARI METAL INDUSTRIES	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00085/AM14/	RLA File :07/24/040/00445/AM13/	Lic.No/Date:0710094518	Defer Date:13.08.2013

Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(33)13-ME dated 03.06.2013 as under:-

1. Complete Chemical Composition of the export product percentage of all elements including lead there in.
2. Copy of the permission to process hazardous/polluted scrap form MOEF.
3. Wastage justification indicating stage wise wastage in process flow chart.
4. Complete Chemical Composition of the imported ingots indicating % of lead there in and process of manufacturing.

The case stands deferred and to be re-listed on 13.08.2013.

59	Case No.:8/4/81-ALC2/2013	Party Name:MANASH KUMAR PAUL	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00063/AM14/	RLA File :02/24/040/00208/AM13/	Lic.No/Date:0210188124 28.03.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of MSME. The case stands deferred and to be re-listed on 13.08.2013.			

60	Case No.:32/4/81-ALC2/2013	Party Name:UNIVERSAL CABLES LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00087/AM14/	RLA File :11/24/040/00028/AM13/	Lic.No/Date:1110027431 28.03.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/60 dated 17.07.2013 as under:- 1. Net weights of 1111.46 MT & 3.19 MT may be specified with the quantities of export products at Sl. No. 1 & 2 respectively. 2. Quantity of import item at Sl. No 1 viz. Continuous Cast Copper Wire Rod (EC Grade) may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 & 2. 3. Quantity of import item No.2 viz. XLPE Insulating Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 & 2. 4. Quantity of import item No.3 viz. XLPE Semiconducting Compound may be allowed as 1.05 Kgs./Kg. content in the export products at Sl. No. 1 & 2. 5. Quantity of import item at Sl. No 4 viz. Copper Tape/Copper Foil (EC Grade) may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1 & 2.			

6. Quantity of import item at Sl. No 5 viz. Poly Aluminium Foil coated with Copolymer may be allowed as 1.02 Kgs./Kg. content in the export product at Sl. No. 1.
7. Quantity of import item at Sl. No 6 viz. Semi/Non Conductive Water Blocking Tape may be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.
8. Quantity of import item at Sl. No 7 viz. LMDPE Jacketting may be allowed as 1.05 Kgs./Kg. content in the export product at Sl. No. 1.

R/A may take suitable consequential action accordingly.

61	Case No.:16/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00071/AM14/	RLA File :03/95/040/00857/AM13/	Lic.No/Date:0310730060 02.04.2013	Defer Date:13.08.2013
	Decision : NC observed that reply from the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

62	Case No.:31/4/81-ALC2/2013	Party Name:SRI VAARU METALLURGICALS (PVT) LTD	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00086/AM14/	RLA File :07/24/040/00493/AM13/	Lic.No/Date:0710094600 02.04.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of MSME vide U.O. No. 30(36)13-ME dated 10.07.2013 as under:- 1. Details of RAILS as per ISRI classification. 2. Justification of wastage claimed. 3. Clearance/Permission from MOEF for processing hazardous lead scrap indicating capacity/year. 4. Composition of Battery plates and content of lead there in. 5. Details of other Authorizations for the same export/import product. 6. Difference between RAILS and other ISI lead scrap i.e. RADIO; RACKS; RELAY; ROPES; ROSES. The case stands deferred and to be re-listed on 13.08.2013.			

63	Case No.:15/4/81-ALC2/2013	Party Name:POLYCAB WIRES PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00070/AM14/	RLA File :03/95/040/01057/AM13/	Lic.No/Date:0310730285 03.04.2013	Defer Date:13.08.2013
	Decision : NC observed that reply of the firm is still awaited hence decided to send a reminder to firm to expedite reply. The case stands deferred and to be re-listed on 13.08.2013.			

64	Case No.:13/4/81-ALC2/2013	Party Name:R.K. STEEL MANUFACTURING COMPANY PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00068/AM14/	RLA File :04/24/040/00293/AM13/	Lic.No/Date:0410144677 04.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/64 dated 17.07.2013 as under:- 1. Words “of relevant grade and thickness ” may be suffixed with the description of import item and its quantity may be allowed as 1957.69 MT as 1.05 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

65	Case No.:1/8/81-ALC2/2013	Party Name:VIKARSH STAMPINGS INDIA PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Case Added
	HQ File :01/81/050/00117/AM14/	RLA File :31/83/040/00207/AM13/	Lic.No/Date:3110057825 05.04.2013	Defer Date:
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

66	Case No.:28/4/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00083/AM14/	RLA File :05/23/040/00536/AM13/	Lic.No/Date:0510350889 08.04.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/66 dated 17/07/2013 as under:- 1. Quantities i.e. Length of cables , conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form The case stands deferred and to be relisted on 13.08.2013.			

67	Case No.:34/4/81-ALC2/2013	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00089/AM14/	RLA File :10/24/040/00100/AM13/	Lic.No/Date:1010053137	Defer Date:

		09.04.2013	
Decision : NC decided to ratify the norms of above AA as per written comments of DIT vide U.O. No. W-27/26/2013-IPHW dated 02.07.2013 as under:- The norms of above AA is ratified on net to net basis with accountability clause. R/A may take suitable consequential action accordingly.			

68	Case No.:35/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00090/AM14/	RLA File :07/24/040/00523/AM13/	Lic.No/Date:0710094713 09.04.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of C&PC . The case stands deferred and to be re-listed on 13.08.2013.			

69	Case No.:37/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00092/AM14/	RLA File :07/24/040/00525/AM13/	Lic.No/Date:0710094712 09.04.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 13.08.2013.			

70	Case No.:38/4/81-ALC2/2013	Party Name:LAXMI ELECTRONICS MOULDS & PRECISION ENGG PLTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00093/AM14/	RLA File :07/24/040/00524/AM13/	Lic.No/Date:0710094711 09.04.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of C&PC. The case stands deferred and to be re-listed on 13.08.2013.			

71	Case No.:12/4/81-ALC2/2013	Party Name:PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00067/AM14/	RLA File :04/24/040/00257/AM13/	Lic.No/Date:0410145200 16.04.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/71 dated 17/07/2013 as under:- - Quantities of import items at Sl. Nos. 1,2 & 12 in Nos. also - Specific use of import item at Sl. No. 8. - Information in respect of Sl. No. 6, 8 & 9 of Standard Deficiency Format - Information in respect of Sl. No. 11 of Standard Deficiency Format for import items at Sl. No. 1,2, 6,8,11 to 14, 16 & 19. The case stands deferred and to be re-listed on 13.08.2013.			

72	Case No.:22/4/81-ALC2/2013	Party Name: PANASONIC APPLIANCES INDIA CO. LTD.,	Meet No/Date: 8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00077/AM14/	RLA File :04/24/040/00259/AM13/	Lic.No/Date:0410145199 16.04.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/72 dated 17.07.2013 as under:- 1. Import item at Sl. No. 1 may be allowed as applied for on net to net basis 2. Import items at Sl. No. 2 & 3 may be allowed on net to net basis with accountability clause. The case stands deferred and to be re-listed on 13.08.2013.			

73	Case No.:5/4/81-ALC2/2013	Party Name: TOSHIBA JSW TURBINE AND GENERATOR PRIVATE LIMITED	Meet No/Date: 8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00060/AM14/	RLA File :04/24/040/00014/AM14/	Lic.No/Date:0410145237 17.04.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of DHI. The case stands deferred and to be re-listed on 13.08.2013.			

74	Case No.:3/8/81-ALC2/2013	Party Name: POLYCAB WIRES PVT.LTD.	Meet No/Date: 8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00119/AM14/	RLA File :03/95/040/00783/AM13/	Lic.No/Date:0310732486 25.04.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/74 dated 17/07/2013 as under:- 1. Size of conductors in cables alongwith quantities of cables inKms, conductor size wise. 2. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. 3. Net weight per KM of each Cable 4. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. 5. Total requirement of each raw material, export product wise, in a tabular form. The case stands deferred and to be re-listed on 13.08.2013.			

75	Case No.:2/8/81-ALC2/2013	Party Name: EPSILON BATTERIES PVT. LTD.	Meet No/Date: 8/81-ALC2/2013 02.07.2013	Status:Deferred and Re-indexed
	HQ File :01/81/050/00118/AM14/	RLA File :08/24/040/00032/AM14/	Lic.No/Date:0810120617 30.04.2013	Defer Date:13.08.2013
	Decision : NC decided to refer the case with a copy of application to C&PC. The case stands deferred and to be re-listed on 13.08.2013.			

76	Case No.:6/8/81-ALC2/2013	Party Name:VAUTID-SHAH HARDFACE PVT. LTD.,	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00122/AM14/	RLA File :03/95/040/01029/AM13/	Lic.No/Date:0310732920 30.04.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/76 dated 17/07/2013 as under:- 1. Justification/basis for the wastage of 17.14 % on Pipe spools & Pipe Fittings(Import item No.1) with wastage claimed at each stage of manufacturing . 2. Detailed calculations/justification for the quantity of import item at Sl. No. 2 supported by the manufacturing process and hard facing thickness in the export products. 3. Percentage of Flux in the import item at Sl. No. 2 and basis for net content of this import item in the export product as there shall be no content of flux in the export product. The case stands deferred and to be re-listed on 13.08.2013.			

77	Case No.:10/8/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Approved
	HQ File :01/81/050/00126/AM14/	RLA File :34/24/040/00019/AM14/	Lic.No/Date:3410036809 07.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/77 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under: 1. Quantity of import item at Sl. No. 1 may be allowed as under: 8 mm Thk: 92.001 MT 10 mm Thk: 41.958 MT 12 mm Thk: 1553.654 MT 14mm Thk: 243.715 MT Total Quantity of import item may be allowed as 1931.328 MT inclusive of 5 % wastage. 2. Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 7596.56 Kgs. 3. Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as 5371 Kgs inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 4495.5 Kgs inclusive of 5 % wastage. 5. Quantity of import item at Sl. No. 5 viz. Polyethylene may be allowed as 54185 Kgs inclusive of 5 % wastage. 6. Quantities of import items at Sl.No. 6 may be allowed within 2 % of fob value of exports as claimed by the firm. R/A may take suitable consequential action accordingly.			

78	Case No.:11/8/81-ALC2/2013	Party Name:WELSPUN CORP LTD.	Meet No/Date:8/81-ALC2/2013	Status:
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		02.07.2013	Approved
HQ File :01/81/050/00127/AM14/	RLA File :34/24/040/00018/AM14/	Lic.No/Date:3410036808 07.05.2013	Defer Date:
Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/78 dated 17.07.2013 as under:- Taking clue from SION at Sl. No. C-1290, quantities of import items may be allowed as under: - Quantity of import item at Sl. No. 1 may be allowed as under: 6 mm Thk: 83.15 MT 8 mm Thk: 404.70 MT 10 mm Thk: 572.71 MT Total Quantity of import item may be allowed as 1060.56 MT inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 viz. Welding Wire may be allowed as applied for i.e. 4391.47 Kgs. - Quantity of import item at Sl. No. 3 viz. Epoxy Powder may be allowed as applied for i.e. 3856.26 Kgs inclusive of 5 % wastage. - Quantity of import item at Sl. No. 4 viz. Adhesive may be allowed as 3361.1 Kgs inclusive of 5 % wastage. - Quantities of import items at Sl. No. 5 & 6 viz. Polyethylene may be allowed as 11049.67 Kgs& 20044 Kgs. respectively inclusive of 5 % wastage. - Quantities of import items at Sl. No. 7 may be allowed within 3.5 % of fob value of exports as claimed by the firm. R/A may take suitable consequential action accordingly.			

79	Case No.:45/4/81-ALC2/2013	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00100/AM14/	RLA File :07/24/040/00030/AM14/	Lic.No/Date:0710095328 10.05.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

80	Case No.:46/4/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00101/AM14/	RLA File :08/24/040/00059/AM14/	Lic.No/Date:0810120997 10.05.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

81	Case No.:47/4/81-ALC2/2013	Party Name:DYNAMIC CABLES PVT. LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
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HQ File :01/81/050/00102/AM14/	RLA File :13/24/040/00002/AM14/	Lic.No/Date:1310042987 13.05.2013	Defer Date:13.08.2013
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

82	Case No.:8/8/81-ALC2/2013	Party Name:VINAYAK INTERNATIONAL HOUSEWARES PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00124/AM14/	RLA File :05/24/040/00044/AM14/	Lic.No/Date:0510354201 15.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/82 dated 17.07.2013 as under:- - Words “containing 95.65 MT of Cold Rolled Stainless Steel Circles (201-J4-2B)” may be suffixed with the description of export product. - Words “of relevant thickness” may be suffixed with the description of import item and its quantity may be allowed as 105.215 MT inclusive of a wastage of 10 %. R/A may take suitable consequential action accordingly.			

83	Case No.:4/8/81-ALC2/2013	Party Name:HAVELLS INDIA LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00120/AM14/	RLA File :05/23/040/00037/AM14/	Lic.No/Date:0510354440 16.05.2013	Defer Date:13.08.2013
	Decision : NC observed that case is under examination of DIPP. The case stands deferred and to be re-listed on 13.08.2013.			

84	Case No.:5/8/81-ALC2/2013	Party Name:AMELCO KABEL PVT.LTD.	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00121/AM14/	RLA File :05/23/040/00025/AM14/	Lic.No/Date:0510354422 16.05.2013	Defer Date:13.08.2013
	Decision : NC decided to send a letter to firm to submit the information as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/84 dated 17/07/2013 as under:- - Quantities i.e. Length of cables , conductor size wise. - Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet. - Net weight per KM of each Cable - Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product. - Total requirement of each raw material, export product wise, in a tabular form.			

The case stands deferred and to be re-listed on 13.08.2013.

85	Case No.:7/8/81-ALC2/2013	Party Name:ROOP ARINNA FABRICATORS PRIVATE LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00123/AM14/	RLA File :05/24/040/00040/AM14/	Lic.No/Date:0510354426 16.05.2013	Defer Date:13.08.2013
	Decision : NC decided to refer the case with a copy of application to MSME. The case stands deferred and to be re-listed on 13.08.2013.			

86	Case No.:9/8/81-ALC2/2013	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status: Approved
	HQ File :01/81/050/00125/AM14/	RLA File :11/24/040/00029/AM13/	Lic.No/Date:1110027473 20.05.2013	Defer Date:
	Decision : NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/86 dated 17.07.2013 as under:- - Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 19449.57 Kgs. inclusive of 1% wastage. - Quantity of import item at S.No.2 i.e. PolyesterimideEnamel may be allowed as applied for i.e.206.325 Kgs. inclusive of 5% wastage. - Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 202.395 Kgs. inclusive of 3% wastage R/A may take suitable consequential action accordingly.			

87	Case No.:12/8/81-ALC2/2013	Party Name:SANDVIK ASIA LIMITED	Meet No/Date:8/81-ALC2/2013 02.07.2013	Status:Deffered and Re-indexed
	HQ File :01/81/050/00128/AM14/	RLA File :08/24/040/00100/AM14/	Lic.No/Date:0810122021 18.06.2013	Defer Date:13.08.2013
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 13.08.2013.			

Off-line cases of 02.07.2013

Sl. No. 88

CASE NO. AR- 53	M/s. Lietner Shriram Manufacturing Limited
Meeting No. 08/81	F.No.01/81/050/0488/AM10/DES-II
Dated: 02.07.2013	Advance Licence No. 0410110189 dated 15.12.2009
	RLA's F.No.04/24/040/00236/AM10

Decision:- NC observed that comments of C&PC is still awaited, hence decided to send reminder to C&PC. The case stands deferred and to be re-listed on 13.08.2013.

Sl No. 89

CASE NO. AR- 51	M/s. Narayan Powertech (P) Ltd.
Meeting No. 08/81	F.No.01/81/50/1642/AM04/DES-II
Dated: 02.07.2013	Advance Licence No. 3410009867 dated 04.03.2004

Decision:- NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O.No. 3(135)/2012/TSW(B)/152 dated 09.07.2013 as under:-

1. Brief specification including ratings of the export products.
2. Indormation as per Sl No. 3,4,5 &11 of SDF for each type of export product separately.

The case stands deferred and to be re-listed on 13.08.2013.

Sl No. 90

CASE NO. AR- 65	M/s. Ratnesh Metal Industry Pvt. Ltd.
Meeting No. 08/81	F.No.01/81/50/374/AM11/DES-II
Dated: 02.07.2013	Advance Licence No. 0810085115 dated 21.12.2009

Decision:- NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on **13.08.2013**.

Sl No. 91

CASE NO. AR- 68	M/s. Narayan Powertech (P) Ltd.
Meeting No. 08/81	F.No.01/81/50/971/AM07/DES-II
Dated: 02.07.2013	Advance Licence No. 3410017503 dated 28.11.2006

Decision:- NC decided to send a letter to firm to submit the information as per written comments of DHI vide U.O.No. 3(135)/2012/TSW(B)/140 dated 03.07.2013 as under:-

1. Copy of the minutes of the meeting wherein the decision was taken earlier by the norms committee.
2. Break up of various types of Current & Potential Transformers (Export Products) in terms of their quantity in numbers.
3. Justification for input requirement in terms of information as per Sl. No. 3, 4, 8 & 11

of SDL for each type of Current & Potential Transformer separately.

The case stands deferred and to be relisted on **13.08.2013**.

Sl No.92

CASE NO. AR- 69	M/s. Narayan Powertech (P) Ltd.
Meeting No. 08/81	F.No.01/81/50/1582/AM06/DES-II
Dated: 02.07.2013	Advance Licence No. 3410015668 dated 29.12.2005

Decision:- NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(135)/2012/TSW(B)/139 dated 03.07.2013 as under:-

The description of import item at Sl No. 2 may be amended as CRGO wound core and quantity is allowed on net to net basis with the existing provision of General Note No. 4 for Engineering products.

R/A may take suitable consequential action accordingly.

Sl No. 93

CASE NO. AR- 70	M/s. Narayan Powertech (P) Ltd.
Meeting No. 08/81	F.No.01/81/50/78/AM07/DES-II
Dated: 02.07.2013	Advance Licence No. 3410015923 dated 24.4.2006

Decision:- NC decided to modify the norms of above AA as per written comments of DHI vide U.O. No. 3(135)/2012/TSW(B)/139 dated 03.07.2013 as under:-

The description of import item at Sl No. 2 may be amended as CRGO wound core and quantity is allowed on net to net basis with the existing provision of General Note No. 4 for Engineering products.

R/A may take suitable consequential action accordingly.

Sl. No.94

CASE NO. AR-77	M/s Emerson Process management (India) P. Ltd
Meeting No. 08/81	F. No. 01/81/50/228/AM10
Dated: 02.07.2013	Advance Licence No. 0310446118,0310423017,0310464168

Decision:- NC decided to call the firm for personal hearing in next NC meeting. The case stands deferred and to be relisted on **13.08.2013**.

Sl No. 95

CASE NO. AR-85	M/s Oil Country Tubular Ltd.
Meeting No. 08/81	F. No. 01/81/50/774/AM08/DES-II

Dated: 02.07.2013	Advance Licence Nos. i. 0910030460 dtd 06.06.2007
	ii. 0910030628 dated 21.06.2007
	iii. 0910030867 dtd 12.7.2007

Decision:- NC observed that reply of the firm has been received and forwarded to DHI. The case is under examination of DHI. The case stands deferred and to be relisted on **13.08.2013**.

Sl No. 96

CASE NO. AR-86	M/s Vijai Electrical Ltd.
Meeting No. 08/81	F. No. 01/81/50/196/AM12/DES-II
Dated: 02.07.2013	Advance Licence No. 0910047301 dated 24.6.2011

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on **13.08.2013**.

Sl No. 97

CASE NO. AR-90	M/s A-1 Fence Products Co. Pvt. Ltd.
Meeting No. 08/81	F. No. 01/80/162/15/AM08/DES-II
Dated: 02.07.2013	Advance Licence No. 0310420517 dated 22.02.2007

Decision : NC decided to send a letter to firm to submit requisite information asked by DIPP. The case stands deferred and to be relisted on **13.08.2013**.

Sl. No. 98

CASE NO. AR-90	M/s Gebauer & Giller Cables & Wiring Systems.
Meeting No. 08/81	F. No. 01/80/050/00050/AM13/DES-II
Dated: 02.07.2013	Advance Licence No. 0710086632 dated 28.02.2012 & 0710087011 dated 15.03.2012
Subject:-	Anomaly in norms ratified on respect of Advance Licenses No. 0710086632 dated 28.02.2012 & 0710087011 dated 15.03.2012 M/s Gebauer & Giller Cables & Wiring Systems, Bangalore.

Decision:- NC observed that the case is under examination of DIPP. The case stands deferred and to be relisted on **13.08.2013**.

Sl. No. 99

CASE NO. AR-3	M/s Savera Auto Comps (P) Ltd.
Meeting No. 08/81	F. No. 01/80/050/00042/AM12/DES-II
Dated: 02.07.2013	Advance Licence No. 0310622965 dated 23.03.2011.
Subject:-	Request of M/s Savera Auto Comps (P) Ltd. for fixation of IO Norms in respect of Advance License No. 0310622965 dated 23.03.2011.

Decision:- NC observed that representation of firm is being forwarded to DIPP. The case stands deferred and to be re-listed on 13.08.2013

Sl. No. 100

CASE NO. AR-4	M/s Laxmi Electronics., Bangalore.
Meeting No. 08/81	F. No. 01/80/050/00096/AM09/DES-II
Dated: 02.07.2013	Advance Licence No. 0710056291 dated 07.03.2008.
Subject:-	Request of M/s Laxmi Electronics. for fixation of IO Norms in respect of Advance License No. 0710056291 dated 07.03.2008.

Decision:- NC decided that the relevant paper of firm being forwarded to DIPP for examination. The case stands deferred and to be re-listed on 13.08.2013.

Sl. No. 101

CASE NO. AR-5	M/s Mahendra Industries., Bangalore.
Meeting No. 08/81	F. No. 01/80/050/00462/AM09/DES-II
Dated: 02.07.2013	Advance Licence No. 0710060464 dated 07.10.2008.
Subject:-	Request of M/s Mahendra Industries., Bangalore.. for fixation of IO Norms in respect of Advance License No. 0710060464 dated 07.10.2008.

Decision:- NC decided to ratify the norms of above AA as per written comments of DIPP vide U.O. No. 12/16/2013-TSW/5-A/Rdated 17/07/2013 as under:-

1. Quantity of import item at S.No. 1 may be allowed as 24514.3 Kgs inclusive of 1% wastage.
2. Quantity of import item at S.No. 2 may be allowed as 735.7 Kgs. inclusive of 1% wastage.

R/A may take suitable consequential action accordingly.

PART – C- Deferred

Sl No. 12

CASE NO. C- 14	M/s. Honeywell Electrical Devices and Systems India Ltd.
Meeting No. 08/81	F.No.01/81/162/0007/AM'12/DES-II
Dated:02.07.2013	Request for modification in wastage norms in r/o M/s. Honeywell Electrical Devices and Systems India Ltd, an 100% EOU unit.

Decision : NC decided to fix the wastage norms of input Blister as under as per recommendation of representative of MSME present in the meeting:-

Blister is being a packing material, the wastage may be allowed as per packing policy.

There is no other change in the wastage norms fixed by NC in its earlier M.NO. 48/81 dtd. 14.02.2012.

DC, MEPZ may take necessary action accordingly.

Sl. No. 13

CASE NO. C-1	M/s. Carclo Technical Plastics (P) Ltd.
Meeting No. 08/81	F.No.01/81/162/0043/AM'14/DES-II
Dated:02.07.2013	Request of M/s. Carclo Technical Plastics (P) Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision:- NC decided to refer the case to C&PC as items are of plastics. The case stands deferred and to be re-listed on 13.08.2013

Sl. No. 14

CASE NO. C-2	M/s. Aluware Packaging Pvt. Ltd., Bangalore
Meeting No. 08/81	F.No.01/81/162/0039/AM'14/DES-II
Dated:02.07.2013	Request of M/s. Aluware Packaging Pvt. Ltd. Bangalore (100%EOU) forwarded by Development Commissioner SCEZ Bangalore for fixation of scrap/wastage norms.

Decision:-NC decided to fix the wastage norms of above unit as per valuation report issued by MSME, Bangalore as under:-

Item of manufacture	Name of raw material	Scrap % fixed
Alumunium foil Containers	Alumunium foil-10 44 mm width	18.70%
	Alumunium foil-993 mm width	16.70%

DC, CSEZ may take necessary action accordingly.

Sl. No. 15

CASE NO. C-3	M/s. MAN Industries (India) Ltd., Mumbai
Meeting No. 08/81	F.No.01/81/162/0049/AM'14/DES-II
Dated:02.07.2013	Request of M/s. MAN Industries (India) Ltd., Mumbai issuing clarification on the PN No. 51/(RE-2010) 2009-2014 dated 02.06.2011.

Decision:- :- NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on **13.08.2013**.
